

Through Video Conference via CISCO Webex

State vs Sharif

FIR no. 48/18

PS : Neb Sarai

U/s : 302/201/34 IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. Furkan Ahmed, Ld. Counsel for accused-applicant.

Report not received. Let the same be called from the
IO/SHO concerned for 26.05.2020.

(Bhupesh Kumar) 22.5.20

Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs Ashish

FIR no. 383/18

PS : Amb. Nagar

U/s : 307/341/34 IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr.Rohit Kumar, Ld. Counsel for accused-applicant.

Report from the Superintendent Jail qua the medical
condition of accused not received. Let the same be called for
27.05.2020.

(Bhupesh Kumar)

22/5/20
Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs Jai Singh @ Jacky

FIR no. 53/20

PS : Sangam Vihar

U/s : 308/34 IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. Vijay Kumar, Ld. Counsel for accused-applicant.

Reply of the IO received but there is no mentioning of the condition of injury sustained by the injured or the fact whether patient/injured has been discharged from the hospital or not.

Let fresh detailed report be called for 28.05.2020.

(Bhupesh Kumar)

22/5/20
Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs Gajender @ Golu

FIR no. 684/16

PS : Sangam Vihar

U/s : 302/34 IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. Sumit Chaudhry, Ld. Counsel for accused-applicant.

The present application has been moved on behalf of the accused-applicant on the basis of directions of High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Let copy of custody warrants as well as certificate of good conduct of accused be called from concerned Superintendent Jail, for 27.05.2020.

(Bhupesh Kumar)

22/5/20
Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs Avneesh Arora @ Pishu

FIR no. 138/17 PS : Amb. Nagar

U/s : 302/307/427/34 IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. Jitender Tyagi, Ld. Counsel for accused-applicant.

The present application has been moved on behalf of accused-applicant in view of order dated 18.05.2020 of the High Powered Committee of Hon'ble High Court of Delhi. However, copy of custody warrants and certificate of good conduct of accused-applicant issued by the Superintendent Jail has not been filed alongwith application.

At this stage, Ld. Counsel for accused submits that both aforesaid documents may be called from the Superintendent Jail concerned as it would be difficult for the accused to procure the same.

Heard. Considering the entire facts and circumstances, let copy of custody warrants and certificate of good conduct of accused be called from the concerned Superintendent Jail, for 27.05.2020.

(Bhupesh Kumar)

22/5/20
Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs Johnson

FIR no. 574/16 PS : Amb. Nagar

U/s : 302/147/149/34 IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. Jitender Tyagi, Ld. Counsel for accused-applicant.

The present application has been moved on behalf of accused-applicant in view of order dated 18.03.2020 of the High Powered Committee of Hon'ble High Court of Delhi. However, copy of custody warrants and certificate of good conduct of accused-applicant issued by the Superintendent Jail has not been filed alongwith application.

At this stage, Id. Counsel for accused submits that both aforesaid documents may be called from the Superintendent Jail concerned as it would be difficult for the accused to procure the same.

Heard. Considering the entire facts and circumstances, let copy of custody warrants and certificate of good conduct of accused be called from the concerned Superintendent Jail, for 27.05.2020.

Let copy of good conduct of accused be called from the concerned Superintendent Jail, for 27.05.2020. (Bhupesh Kumar) 21/5/20

Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Let copy of good conduct of accused be called from the concerned Superintendent Jail, for 27.05.2020.

(Bhupesh Kumar)

Through Video Conference via CISCO Webex

State vs Arjun

FIR no. 205/15

PS : Sangam Vihar

U/s : 302/364/365/120B/34 IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. Mohd. Anis Hashmi, Ld. Counsel for accused-applicant.

Ld. Counsel for accused submits that the case of present accused falls under the guidelines of High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 and the same may be treated accordingly.

Record perused. The copy of custody warrants as well as certificate of good conduct of accused not filed alongwith the application. Let the same be called from concerned Superintendent Jail, for 27.05.2020.

(Bhupesh Kumar)

22/5/20
Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs Rahul Bhardwaj

FIR no. 241/17

PS : Neb Sarai

U/s : 376/420 IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. Amjad Khan, Ld. Counsel for accused-applicant.

Ld. APP for State seeks time to verify the medical documents of mother of accused. Heard. Let the same be verified by NDOH. Notice of application be also issued to the complainant/victim

As prayed, put up on the application for arguments, on 26.05.2020. M. Ansari, Ld. Addl. PP for State.

(Bhupesh Kumar) 22/5/20

Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs Shahanwaj

FIR no. 296/20

PS : Amb. Nagar

U/s : 307/506/34 IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. Sushil Kumar, Ld. Counsel for accused-applicant.

Ld. APP for State submits that bail application of co-accused Mohd. Jishan is fixed for 06.07.2020 and further submitted that the present application may also be taken up on said date. At this stage, Ld. Counsel for accused submits that in such circumstances, interim protection may be granted to the accused-applicant till 06.07.2020.

Heard. Considering the entire facts and circumstances, particularly the fact that interim protection has been granted to co-accused Mohd.Jishan, the interim protection is also granted to the present accused Shahanwaj till 06.07.2020 and it is directed that no coercive action be taken against him till then.


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Put up the present application alongwith connected matter
on 06.07.2020.

Copy of the order be sent to Ld. Counsel for accused
through mail.

(Bhupesh Kumar)

21/5/20
Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs R Srinivas @ Chini
& ors.

FIR no. 195/17

PS : Amb. Nagar

U/s : 302/34 IPC & 25/27 Arms Act

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. P.K.Mittal, Ld. Counsel for accused-applicant.

The present bail application for interim bail of accused has been moved in view of directions of High Power Committee of Honble High court on 18-05-2020.

Let the Superintendent jail concerned be directed to file copy of custody warrants and character certificate of accused persons issued by the Superintendent Jail, on 26.05.2020.

(Bhupesh Kumar) 21/5/20

Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs Sandeep

FIR no. 67/20

PS : Tigri

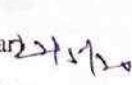
U/s : 328/376/506/34 IPC & Sec 6/17 POCSO Act

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.
Mr. S.D.Singh, Ld. Counsel for accused-applicant.
IO/SI Shalu also present.

Complainant is not present. IO submits that complainant is out of station and seeks some time to contact and produce her before the Court through video conference. Heard. Allowed.

Put up the application for arguments, on 29.05.2020. In the meantime, IO is further directed to verify the documents attached with application by NDOH.

(Bhupesh Kumar) 

Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs 1. Ashish @ Ashu
2. Rohit Kumar

FIR no. 322/20

PS : Amb. Nagar

U/s : 307/34 IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. Sanjay, Ld. Counsel for accused-applicant Ashish @ Ashu.

Mr. Manoj Chauhan, Ld. Counsel for accused Rohit.

Both these applications are taken up together being arisen out of the same FIR.

Ld. Counsel for accused Rohit has submitted that accused is a young person 20 years of age and in JC since 25.04.2020. It is further submitted that accused is innocent and falsely implicated in this case as the accused has not participated in commission of crime in any manner. Rather he tried to save the victim and in this process, he himself sustained injury. No recovery has been effected from the accused. He is student of BA 1st year and is not involved in any other matter.

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On behalf of accused Ashish @ Ashu, it has been submitted that accused is 20 years young person. He has also not participated in the incident in any manner. He is not previously involved in any other matter. On the basis of these submissions, prayer has been made to release accused persons on bail.

On the other hand, Ld. APP for State has submitted that FIR is by name, inter alia, against both these accused persons and the complainant has also named two other co-accused persons. The complainant has sustained bullet injury on his leg at the hands of accused persons. It is further submitted that allegations against accused persons are serious in nature as both of them have attempted to kill the complainant. On the basis of these submissions, prayer has been made to dismiss both these applications.

Heard. FIR perused.

As per FIR, on 25.04.2020, the complainant was sitting outside his house at about 5.00 PM. He found that present accused persons namely Rohit and Ashu were quarrelling with one person namely Sohail and beating him. He tried to intervene; in the meantime, Sohail ran away from the spot. However, after some time, co-accused Jimmy and Sachin also joined accused Rohit and Ashu and started beating the complainant. Accused Sachin showed him knife. Accused Jimmy suddenly took out country made pistol and pointed out at the complainant. The complainant immediately caught hold the hand of accused Jimmy but the accused Jimmy fired bullet shot from country made pistol, which hit him on his right leg below the knee. Thereafter, all four accused persons left the knife and country made pistol on spot and ran away.

Considering the entire facts and circumstances, it is found that allegations against both accused persons are serious in nature and they are not

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entitled for concession of bail, at this stage. Hence, present bail applications of accused Ashish @ Ashu and Rohit Kumar stand dismissed.

(Bhupesh Kumar)

22/5/20
Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs Deepak @ Patanga

FIR no.110/18

PS : Amb. Nagar

U/s : 302/34 IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. Pawan Gupta, Ld. Counsel for accused-applicant.

Ld. Counsel for accused-applicant seeks some time to file certain more documents in support of his application. Heard. Allowed.

As prayed, put up this application on 23.05.2020.

(Bhupesh Kumar) 21/5/20

Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs Suraj @ Karan

FIR no. 151/20

PS : Amb. Nagar

U/s : 20 NDPS Act

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. Arun Sharma, Ld. Counsel for accused-applicant.

Ld. APP for State submits that reply of IO has been received, wherein, it has been mentioned that accused is involved in two other matters u/s 25/54/59 Arms Act and U/s 379 IPC. At this stage, Ld. Counsel for accused submits that accused has already been acquitted in both these matters.

Let fresh report of IO in this respect be called, for
23.05.2020.

(Bhupesh Kumar) 25/5/20

Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs Badshah @ Shaukeen

FIR no. 359/18

PS : Neb Sarai

U/s : 302/307/120B/34 IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. Mohd. Tahir, Ld. Counsel for accused-applicant.

Report has not been received from Superintendent Jail in view of order dated 19.05.2020 of my Ld. Predecessor Court.

Let the report be called in view of earlier order for 23.05.2020.

(Bhupesh Kumar)

Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs Manuj Gogia

FIR no. 654/16

PS : Neb Sarai

U/s : 376/417 IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. Sunil Dutt, Ld. Counsel for accused-applicant.

None for victim.

None is present on behalf of victim today. However arguments on present bail application heard.

The present interim bail application has been moved on behalf of accused on the ground of his marriage scheduled to be fixed for 21.05.2020.

At this stage, ld. APP for State submits that the date of marriage of accused i.e. 21.05.2020 has already passed. He further submits that the present matter is listed for pronouncing the judgment before the concerned Court.

Heard. Considering the facts and circumstances, particularly

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22.05.2020

the fact that matter is fixed for pronouncing the judgment before the concerned court, it would not be appropriate to grant bail to the accused-applicant, at the fag end of the matter. Hence, the present application stands dismissed.

At this stage, it has been learnt from the staff that judgment in this case has already been pronounced by the Ld.Trial Court and the accused has been convicted. At this stage, ld. Counsel for accused submits that he was engaged for bail only and is not aware if the judgment has been passed in this matter. However, this fact has been recorded accordingly.

(Bhupesh Kumar) 22/5/20

Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs Prakash

FIR no. 11/17

PS : Amb. Nagar

U/s : 302/307/120B IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. Kartik Gaur, Ld. Counsel for accused-applicant.

The present application has been moved on behalf of the accused-applicant on the basis of directions of High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Let copy of custody warrants and certificate of good conduct of accused be called from concerned Superintendent Jail, for 27.05.2020.

(Bhupesh Kumar) 21/5/20

Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs Mohit Giri

FIR no. 332/19

PS : Tigri

U/s : 363/343/376/506 IPC & Sec 6 POCSO

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. Ajay, Ld. Counsel for accused-applicant.

Report of the IO received. However, none has appeared on behalf of the complainant.

Let notice be issued to the IO to ensure the presence on behalf of the complainant on NDOH.

Put up the application for arguments, on 29.05.2020.

(Bhupesh Kumar)

Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs Basiran

FIR no. 497/17

PS : Sangam Vihar

U/s : 302/201/120B/34 IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. Rajesh Chhetri, Ld. Counsel for accused-applicant.

The present application has been moved on behalf of the accused-applicant on the basis of directions of High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Let copy of custody warrants as well as certificate of good conduct of accused be called from concerned Superintendent Jail, for 27.05.2020.

(Bhupesh Kumar) 22/5/20
Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs Basiran

FIR no. 497/17

PS : Sangam Vihar

U/s : 302/201/120B/34 IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. Rajesh Chhetri, Ld. Counsel for accused-applicant.

The present application has been moved on behalf of the accused-applicant on the basis of directions of High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Let copy of custody warrants as well as certificate of good conduct of accused be called from concerned Superintendent Jail, for 27.05.2020.

(Bhupesh Kumar) 22/5/20
Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs Vishal @ Karan

FIR no. 12/20

PS : Amb. Nagar

U/s : 397/452/336 IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. Kishan Pal, Ld. Counsel for accused-applicant.

Ld. Counsel for accused submits that the present interim bail application has been moved on behalf of accused on the ground of surgery of his father. Certain medical documents were filed alongwith application and my Ld. Predecessor had directed the IO to verify the same. But the said documents have not been verified from the concerned doctor.

Let the verification report of said medical documents be called from the concerned Doctor for NDOH. Put up the application for arguments, on 23.05.2020.

(Bhupesh Kumar)

Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs Munni Begum

FIR no. 497/17

PS : Sangam Vihar

U/s : 302/201/120B/34 IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Present :- Mr. Rajesh Chheti, Ld. Counsel for accused-applicant.

The present application has been moved on behalf of the accused-applicant on the basis of directions of High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Let copy of custody warrants as well as certificate of good conduct of accused be called from concerned Superintendent Jail, for 27.05.2020.

(Bhupesh Kumar)

24/5/20
Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs Mohd. Umar

FIR no. 34/19

PS : Tigri

U/s : 302/34 IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. Harsh Hardy, Ld. Counsel for accused-applicant.

Arguments heard on present bail application.

Ld. Counsel for accused has submitted that accused is innocent and falsely implicated in this case. It is further submitted that there is delay of eight hours in registration of the FIR. It has been further contended that as per complainant, he along with one neighbour took the injured to hospital but the name of complainant is not mentioned in the MLC. Further as per complainant, they followed the accused who were on bike, but bike number has not been mentioned by him in his complaint. Further, the accused has been arrested on the basis of secret information only. On the basis of these submissions, prayer has been made to allow the

accused and falsely implicated in this case. It is further submitted

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application.

On the other hand, Ld. APP for State has strongly opposed the application on the ground that brother of deceased is eye-witness in this case. The accused has refused to join the TIP proceedings. On the basis of these submissions, prayer has been made to dismiss the application.

Heard. Report of IO also perused.

As per case of prosecution, on 09.07.2019 at about 9.15 PM, the complainant Neeraj Sharma was parking his motorcycle near his house. In the meantime his brother Nishant @ Bidi also reached there on his motorcycle parked his motorcycle. In the meantime, he found three boys/ assailants came on Splendour motorcycle and one of them shoot his brother, as result of which his brother fell on the ground and all three boys/assailants fled towards Bandh Road on their bike. He tried to caught hold the said assailants, but could not. Thereafter, he shifted his brother in an auto rickshaw of his neighbourer to the hospital, but his brother was clinically declared dead by the hospital. On the basis of secret informer, the present accused alongwith co-accused Sulender @ Pavva were arrested. They were interrogated and made disclosure statement qua their commission of offence alongwith third accused Sirajudolla @ Siraj, who was also apprehended. However, all three accused persons refused to join TIP proceedings. The plea taken

towards Bandh Road on their bike. He tried to caught hold the

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Pavva were arrested. They were interrogated and made disclosure

by Id. Counsel for accused qua delay in registration of FIR or mentioning the name of brother of deceased in medical record or non mentioning of number of motorcycle in the complaint etc. are defence of accused which can be looked into at later stage only as it would not be appropriate to make any comment on these aspects because it may effect the case of prosecution later on. However, considering the entire facts and circumstances and gravity of offence, it is found that accused Mohd. Umar is not entitled for concession of bail at this stage. Hence, the present bail application stands dismissed.

mentioning the name of brother of deceased in medical record or

(Bhupesh Kumar) 22/5/20

Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

considering the entire facts and circumstances and gravity of

conceded if accused is called from registered Superintendent Jail

Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs Vinod

FIR no. 345/19

PS : Neb Sarai

U/s : 304/398 IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.
Mr. Harsh Hardy, Ld. Counsel for accused-applicant.

The present application has been moved on behalf of the accused-applicant on the basis of directions of High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Let copy of custody warrants as well as certificate of good conduct of accused be called from concerned Superintendent Jail, for 26.05.2020.

Mr. Harsh Hardy, Ld. Counsel for accused-applicant

(Bhupesh Kumar)

Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Committee of Hon'ble High Court of Delhi dated 18.05.2020

Through Video Conference via CISCO Webex

State vs Momin

FIR no. 176/19

PS : Tigri

U/s : 307/34 IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. Vikas Singh, Ld. Counsel for accused-applicant.

The present application has been moved on behalf of the accused-applicant on the basis of directions of High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Let copy of custody warrants as well as certificate of good conduct of accused be called from concerned Superintendent Jail, for 26.05.2020. Ansari, Ld. Addl. PP for State.

(Bhupesh Kumar)

22/5/20
Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs Nadeem @ Abid @
Faisal

FIR no. 69/19

PS : Tigri

U/s : 307/34 IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. Atul, Ld. Counsel for accused-applicant.

The present application has been moved on behalf of the accused-applicant on the basis of directions of High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Let copy of custody warrants as well as certificate of good conduct of accused be called from concerned Superintendent Jail, for 27.05.2020.

(Bhupesh Kumar)

22/5/20
Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Through Video Conference via CISCO Webex

State vs Samraj @ Faadu

FIR no. 796/14

PS : Amb. Nagar

U/s : 302/34 IPC

22.05.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr. Arun Sharma, Ld. Counsel for accused-applicant.

The present application has been moved on behalf of the accused-applicant on the basis of directions of High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Let copy of custody warrants as well as certificate of good conduct of accused be called from concerned Superintendent Jail, for 27.05.2020.

(Bhupesh Kumar) 22/5/20

Addl. Sessions Judge (South)

Saket Courts, New Delhi/22.05.2020

Copy of custody warrants to be sent to the concerned Jail.

HON'BLE JUDGE